

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 947/GT/2025

Subject : Petition for approval of tariff for Koldam Hydro Electric Project (4x200 MW) for the period 2024-29.

Petitioner : NTPC Limited.

Respondent(s) : UPPCL and 12 others

Date of hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sedhadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Abhayaditya Singh, Advocate, UPPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner had already furnished the additional information sought vide the RoP dated 19.12.2025, after serving a copy to the Respondents. The learned counsel further submitted that since the pleadings in the matter are complete, the order in the petition may be reserved.

2. The Commission directed the Petitioner to submit the following additional information, on or before **17.7.2026**, after serving a copy to the Respondents:

For the period 2024-29

Additional Capital Expenditure

- a. *Supporting documentation and detailed calculations for all cost overrun instances of items claimed in Form-9A, clearly justifying the differential amounts claimed. Also indicate, for all such ACE items, whether the expenditure formed part of the original approved scope of work. Submit the status of each ACE item, clearly indicating the amount already incurred and the amount yet to be incurred.*
- b. *Supporting documents in respect of land reference ACE cases, indicating the total number of pending claims and total number of resolved cases, along with the calculation of compensation, duly worked out in accordance with the relevant court order(s).*

3. The Respondents are permitted to file their reply on or before **7.8.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **21.8.2026**.



4. The Petition shall be listed for hearing on **25.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

